

## **Central Electricity Regulatory Commission General Rules, 1999**

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## **Central Electricity Regulatory Commission General Rules, 1999**

G.S.R. 813(E).-In exercise of the powers conferred by Sec. 54 of the Electricity Regulatory Commissions Act, 1998, (14 of 1998), the Central Government hereby makes the following rules, namely:-

### **1. Short title and commencement :-**

- (1) These rules may be called the Central Electricity Regulatory Commission General Rules, 1999.
- (2) They shall come into force on the date of their publication in the Official Gazette.

### **2. Definitions :-**

In these rules, unless the context otherwise requires:-

- (a) "Act" means the Electricity Regulatory Commission Act, 1998;
- (b) "Schedule" means the Schedule annexed to these rules.
- (c) "section." means the section of the Act; and
- (d) Words and expressions used and not defined but defined in the Act shall have the meaning respectively assigned to them in the Act.

### **3. Preparation of Annual report :-**

Every year the Central Commission shall prepare an annual report containing a summary of its activities during the previous year commencing from the 1st day of April to the 31st day of March of

the following year in the form specified in the Schedule.

**4. Submission of annual report :-**

The copies of the annual report shall be forwarded by the Central Commission to the Central Government by the end of October each year.

SCHEDULE 1

SCHEDULE

THE CENTRAL ELECTRICITY REGULATORY COMMISSION (GENERAL) RULES, 1999. (See Rule 3) FORM OF ANNUAL REPORT OF THE CENTRAL ELECTRICITY REGULATORY COMMISSION. 1. LETTER FROM THE CHAIRPERSON AND CHIEF EXECUTIVE 2. THE COMMISSION IN BRIEF. 3. PROFILE OF CHAIRPERSON AND MEMBERS. 4. THE MANDATE OF THE COMMISSION. 5. MISSION STATEMENT 6. THE YEAR IN RETROSPECT. - Administration -Statement of income and expenditure -Bulk Power Tariff - Regulation of Inter State Transmission -Other initiatives 7. AGENDA FOR THE FUTURE. [Noti. No. F. No. 25/19/99-RandR, dt. 15.12.99-Gaz. of India, Exty., Pt. II-Sec. 3(i), No. 604, dt. 15.12.99, p. 3.]